

F.No.01/69/12/49/2010-O&M
Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi-110011

Dated the April 25, 2014

O & M Instruction No. 3 (Modification)/2014

Subject:- Procedure/Protocol for launching/defending court cases by DGFT
Headquarter where Secretary, Union of India is the first Respondent .

With the approval of the Secretary, D/o Commerce, it has been decided to modify O & M Instructions No.1/2011 dated 30.3.2011. After sub- para 2.4 of the O&M Instruction No. 1/2011, a new sub para 2.4.1 is being added. The new sub-para shall read as under:-

“In cases where Secretary , Union of India (or UOI through Secretary) is the first Respondent, the contentions on which the Directorate is challenging the order will be submitted along with para-wise reply/plaint (finalized by the concerned Jt. DGFT in consultation with Central Government Standing Counsel) for approval of Commerce Secretary.”



(Tika Ram Majhi)

Deputy Director General of Foreign Trade

To
All Officers and Sections in DGFT (HQ).
Copy to PPS to Secretary, D/o Commerce.
Copy to PS to DGFT.